

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

T.P.NO. 58/2016 & T.P NO.59/2016

IN

C.P. NO.26/2014 & C.P. NO. 27/2014

DATED: WEDNESDAY THE 21<sup>ST</sup> DAY OF DECEMBER 2016

*PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL*

IN THE MATTER OF THE COMPANIES ACT, 1956  
SECTION 397,398,402 & 403 OF THE COMPANIES ACT, 1956

T.P.NO. 58/2016 IN C.P. NO.26/2014

Mrs. ARCHITA AGARWALLA @ ARCHITA JALLAN  
W/o Mr. Nilesh Jallan @ Nilesh Agarwalla  
Flat 4G & 4F (East Wing)  
Fernhill Gardens, Sector6,  
HSR Layout,  
Bangalore-560102

PETITIONER

AND

1. Jallan Polypack India Private Limited  
Plot No.8C, KIADB Industrial Area,  
Attebele, Anekal Taluk,  
Bangalore-562107
2. Mr. Nilesh Jallan @ Nilesh Agarwalla  
Plot No.8C, KIADB Industrial Area,  
Attebele, Anekal Taluk,  
Bangalore-562107
3. Jallan Greenfields Private Limited  
Plot No.8C, KIADB Industrial Area,  
Attebele, Anekal Taluk,  
Bangalore-562107.
4. Mr. Puroshottam Das Sharma  
Plot No.8C, KIADB Industrial Area,  
Attebele, Anekal Taluk,  
Bangalore-562107

RESPONDENTS

**T.P.NO. 59/2016 IN C.P. NO.27/2014**

**Mrs. ARCHITA AGARWALLA @ ARCHITA JALLAN**  
**W/o Mr. Nilesh Jallan @ Nilesh Agarwalla**  
**Flat 4G & 4F (East Wing)**  
**Fernhill Gardens, Sector6,**  
**HSR Layout,**  
**Bangalore-560102**

- **PETITIONER****AND**

**1. Jallan Greenfields Private Limited**  
**Plot No.8C, KIADB Industrial Area,**  
**Attebele, Anekal Taluk,**  
**Bangalore-562107.**

**2. Mr. Nilesh Jallan @ Nilesh Agarwalla**  
**Plot No.8C, KIADB Industrial Area,**  
**Attebele, Anekal Taluk,**  
**Bangalore-562107**

**3. Mr. Puroshottam Das Sharma**  
**Plot No.8C, KIADB Industrial Area,**  
**Attebele, Anekal Taluk,**  
**Bangalore-562107**

- **RESPONDENTS****PARTIES PRESENT:**

- 1) Ms. Sanjana Rao, Counsel for Respondents
- 2) Mr. P.K. Arjun, Counsel for petitioners

Heard on: 07/12/2016 and 21/12/2016

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**ORDER**

Counsel for petitioner is present. Petitioner is also present in person. Respondents No.2 and 4 are present in person. It is reported that Respondent No.2 is representing the R1 and R3 Company being a Director. Counsel for Respondents 1 to 4 is also present. On enquiry Petitioner, Respondents No.2 and 4 admitted the contents in the Joint Compromise Memo filed in T.P No. 58/2016 and T.P No. 59/2016 are true and correct.




This Joint Memo is filed for both T.P No.58/2016 and T.P No.59/2016. Since parties entered into a compromise and filed Compromise Memo incorporating the terms of compromise. T.P No.58/2016 and T.P No.59/2016 can be disposed off in terms of compromise Memo and the terms of compromise are part and parcel of the Order.

In the result, T.P No.58/2016 and T.P No.59/2016 are disposed of in terms of Compromise Memo which is to be enclosed to this Order.

  
21/12/16  
**(RATAKONDA MURALI)**  
**MEMBER, JUDICIAL**

  
21/12  
**(ASHOK KUMAR MISHRA)**  
**MEMBER, TECHNICAL**

DATED THIS THE 21<sup>st</sup> DAY OF DECEMBER, 2016